

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2656

ANSWERED ON:13.03.2013

AI LOSS MAKING ROUTES

Pathak Shri Harin;Pradhan Shri Nityananda;Ramasubbu Shri S.;Rawat Shri Ashok Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Supreme Court has issued notices to the Government and Air India on alleged irregularities in the purchase of aircraft and surrendering profitable routes to private carriers;
- (b) if so, the details thereof along with the response of the Government thereto; and;
- (c) the steps taken by the Government to restore Air India into profits?;

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) and (b): The Centre for Public Interest Litigation has filed a Petition for Special Leave to Appeal (C) No.25545 of 2012 in the Hon`ble Supreme Court of India against the Hon`ble High Court of Delhi`s judgment dated 01.6.2012 in Writ Petition (C) No.2302 of 2010 and has raised the following questions of law:

- i) Whether the High Court erred in not directing a criminal investigation into the actions of Civil Aviation Ministry regarding Air India?
- ii) Whether the High Court erred in holding that PAC would take a call on the issue?

(C): The Government has approved the Turn Around Plan (TAP) and Financial Restructuring Plan (FRP) of Air India which focuses on cost reduction and improve operational performance. Government has also decided to infuse more equity Air India under FRP.